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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

E.A. No. 5 of 2024
In
O.A. NO. 06 OF 2012

IN THE MATTER OF

NIZAMUDDIN WEST ASSOCIATION ...APPLICANT

VERSUS

UNION OF INDIA & OTHERS ...RESPONDENTS

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NDOH: 02.08.2024

S.NO.	PARTICULARS	PG.NO.
1.	Corrigendum to the Affidavit dated 27.07.2024 filed by Mr. Rajnish Kumar, Superintending Engineer (HCC-III), on behalf of the Respondent No. 3/ DDA.	1-3

RESPONDENT NO.3/DDA

THROUGH



Deeksha L. Kakar
COUNSEL FOR DDA

B-6/58, LGE, SAFDARJUNG ENCLAVE
NEW DELHI — 110029.

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Enrol. No. D/1154/2008

Place: New Delhi
Dated: 01.08.2024

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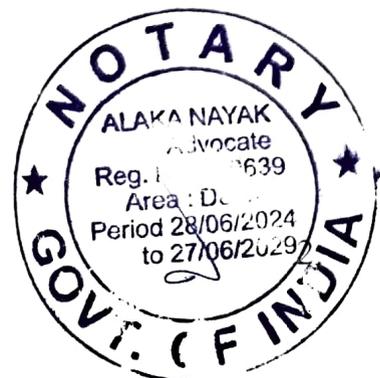
UNION OF INDIA & OTHERS ...RESPONDENTS

**CORRIGENDUM TO THE AFFIDAVIT DATED 27.07.2024
FILED ON BEHALF OF RESPONDENT No.3, THE DELHI
DEVELOPMENT AUTHORITY, IN TERMS OF THE
DIRECTIONS ISSUED BY THIS HON'BLE TRIBUNAL
UNDER ORDER DATED 04.07.2024.**

I, Rajnish Kumar, S/o Late Mr. Madan Prasad, aged about 37 years, currently posted as Superintending Engineer (HCC-III)/DDA of the Delhi Development Authority, having office at 17th Floor, Vikas Minar, ITO, Delhi, do hereby solemnly affirm and declare as under:

1. The Deponent is well conversant with the facts and circumstances of the case, as per the records maintained by the Department, and as such competent to swear and depose the present Affidavit.

The Deponent has filed as Affidavit dated 27.07.2024, along with relevant documents, in terms of the Order dated 04.07.2024 passed by this Hon'ble Tribunal in the captioned Application, O.A. No. 06 of 2012.



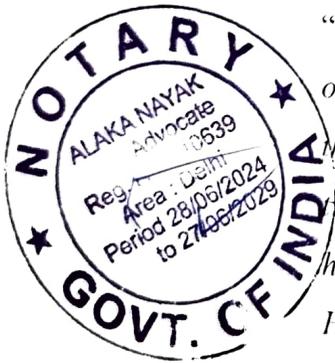
3. The present Affidavit is being filed as a *corrigendum* for the limited purpose of the correction of an averment made under paragraph no. 9 of the Affidavit dated 27.07.2024. It is respectfully submitted that under paragraph no.9 it has been stated that,

"With respect to the dredging and desilting of the 22 drains in Delhi, it is respectfully submitted that the said exercise was not within the domain of the DDA in the past. However, in view of the directions passed by the Hon'ble High Court in the said Writ Petitions, now also entrusting the DDA with the responsibility of preparing an action plan in collaboration with the other agencies, the department is endeavouring to do the needful in terms of the timelines prescribed by the Hon'ble High Court."

4. It is respectfully submitted that, inadvertently, the submission in respect of River Yamuna was missed out under the said paragraph, along with the averments relating to the drains. In the circumstances, it is submitted that the said paragraph no.9 may be read as below:

"With respect to the dredging and desilting of the 22 drains out falling in River Yamuna, it is respectfully submitted that the responsibility of management and operations of all twenty-two (22) open drains, which are out falling in river has been entrusted to I&FC Department GNCTD as per the Hon'ble Delhi High Court Order dated 8th April 2024." Therefore responsibility of desilting and dredging of the 22 drains continues to be outside the purview of DDA."

"With respect to dredging and desilting of River Yamuna as per the directions passed by the Hon'ble High Court in the order dated 08.04.2024, DDA has been entrusted to prepare a mechanism for seamless co-ordination between various



agencies such as I&FC Department, NMCG etc. for the dredging and desilting of the river Yamuna. The department is endeavouring to do the needful in terms of the timelines prescribed by the Hon'ble High Court. It is also respectfully submitted that the dredging and de-silting activity of River Yamuna is a specialized nature of Job being dealt by departments such as I&FC, NMCG, CWC etc. DDA lacks the necessary technical expertise required for the dredging and de-silting of River."



The present Affidavit is submitted accordingly.

Rkhu
DEPONENT

**Superintending Engineer
Hort. Civil Circle-3/DDA
Vikas Minar, I.P. Estate
New Delhi-110002**

VERIFICATION:

Verified at New Delhi on this 02 AUG 2024 day of August, 2024 that the contents of the above Affidavit are true and correct to my knowledge based on the records of the Delhi Development Authority. No part of it is false and nothing material has been concealed therefrom.

Raj
I identified the deponent who
as signed in my presence.

Rkhu
DEPONENT

CERTIFIED THAT THE DEPONENT

Shri/Smt./Km..... *Rajendra Kumar*
S/o, W/o P/o..... *Rajendra Kumar*

Identified by S..... *Rajendra Kumar*
Has solemnly sworn before me at
Delhi on..... 02 AUG 2024.....

That the contents of the affidavit which
have been read & explained to him/her
are true & correct to his/her knowledge

**Superintending Engineer
Hort. Civil Circle-3/DDA
Vikas Minar, I.P. Estate
New Delhi-110002**

02 AUG 2024 NOTARY *[Signature]*